

MR. SPEAKER : Whatever I have allowed you to say will be there. But I have neither allowed Shri Ram Swarup Ram nor Shri Ram Vilas Paswan.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND
WORKS AND HOUSING (SHRI
BUTA SINGH) : My humble submis-
sion to you is that you have very
kindly made certain observations which
are likely to find way tomorrow in the
press about the matter raised by Shri
Ram Vilas Paswan, which you never
allowed to be placed on record.

MR. SPEAKER : It cannot be.

SHRI BUTA SINGH : Sir, even
after your observations, I am afraid,
everyday they come out. Even when
the Chair is pleased to rule that nothing
will go on record, the matters do come
out in the Press.

MR. SPEAKER : No, they should
not.

(Interruptions)

MR. SPEAKER : Don't shout. That
is not the proper way.

(Interruptions)

PROF. MADHU DANDAVATE :
But, Sir, whenever you say that a parti-
cular remark will not go on record, the
Secretariat has strictly observed your
instructions and they have been
expunged. We have been observing
them. Don't blame them.

MR. SPEAKER : It is not that. He
says that certain papers do carry. But
I will request the papers also to be
very careful.

(Interruptions)

SHRI SATISH AGRAWAL : There
is another problem. Sometimes when
you stop the Members from speaking,
you say nothing will go on record or
not allowed. So, there is a problem to
know what is not on record.

(Interruptions)

अध्यक्ष महोदय : आप पहले मेरी बात
सुनिए। राम स्वरूप जी, इस तरह करने से
कोई फायदा नहीं होगा। आप लिखकर
दीजिए। अगर हमारे या सेन्ट्रल गवर्नमेंट के
अधीन होगा तो मैं जरूर उस पर विचार
करूंगा। अगर नियमों के अन्तर्गत आता है
तो डिस्कशन करवाऊंगा। अगर नहीं आता है
तो न आपका डिस्कशन करवाऊंगा और न इस
तरफ का करवाऊंगा। आपकी कांस्टीट्यून्सी
में हुआ है लेकिन मैं नियमों में व्यवधान नहीं
कर सकता।

(व्यवधान)

MR. SPEAKER : I am going to name
you now, if you don't sit down. It is
too much. You are exceeding all the
limits.

12.12 hrs.

PAYMENT OF GRATUITY (AMEND-
MENT BILL)

THE MINISTER OF LABOUR AND
REHABILITATION (SHRI VEEREN-
DRA PATIL) : Sir, I beg to move for
leave to introduce a Bill further to
amend the payment of Gratuity Act,
1972.

MR. SPEAKER : The question is :

“That leave be granted to introduce a
Bill further to amend the Payment of
Gratuity Act, 1972.”

The Motion was adopted.

SHRI VEERENDRA PATIL : Sir,
I introduce the Bill.

12.13 hrs.

MATTERS UNDER RULE 377

(i) Need for providing more funds to
banks in Madhya Pradesh for distribu-